

leaders on the 8th and 9th April, 1985, at Gauhati. These discussions were useful. The Government are continuing their efforts to find a just and satisfactory solution.

[*Translation*]

Disaster Warning Centre in Gujarat

*582. SHRI C. D. GAMIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Gujarat Government have submitted a scheme to Union Government for setting up of a Disaster Warning Centre in the State to monitor advance information regarding cyclones and excessive rainfalls;

(b) if so, the details thereof, the places where these centres are proposed to be set up and the expenditure likely to be incurred thereon; and

(c) the time by which sanction is likely to be accorded for setting them up and the action taken in this regard so far ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) and (c). At present a disaster warning system is being implemented in coastal areas of Andhra Pradesh and Tamil Nadu on an experimental basis. A decision on the request of Gujarat Government will be taken after successful trial of the scheme in these to States and the details will be worked out at that time.

[*English*]

Time taken by CBI in Investigation of Corruption Cases

*583. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) how much time CBI normally takes in investigation of cases of corruption from the date of detection till the charge sheet is filed in the Court; and

(b) the reasons for delay in cases where the time taken is more than three months during the last to years ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). A Statement is laid on the Table of the House.

Statement

Every effort is made to complete the investigation in cases involving trap of a public servant while accepting bribe within a period of six weeks after registration of the case. In other regular cases efforts are made to complete the investigation within a period of six months. However, in many cases this period is exceeded for the following reasons :

- (i) Delay in receipt of documents from various department/banks and other public undertakings.
- (ii) The documents obtained are generally voluminous and it takes time to scrutinise the same.
- (iii) Large number of witnesses scattered all over the country have to be examined during the investigation of the cases.
- (iv) Technical examination of the property for the purpose of valuation.
- (v) Obtaining expert opinion of various faculties.
- (vi) At times court issue injunction/stay orders stopping investigation.
- (vii) In some cases investigation has to be conducted abroad.
- (viii) Even after completion of investigation for prosecution before charge sheet can be filed, sanction has to be obtained from the concerned departments.

Reversion of Secretaries to their Cadre after Expiry of Tenure

*584. SHRI AMAL DATTA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have taken a decision that no Secretary or Joint Secretary of the Government of India shall be given

extension of service after superannuation or on the completion of his tenure or contract term:

(b) the number of Secretaries of the Government of India whose tenure/contract term expires before the end of the current Session of Lok Sabha; and

(c) whether they all will be reverted back to their own cadre after expiry of their tenure/contract term ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. (SINGH DEO) : (a) Instructions have been issued that tenures of officers in the Central Secretariat should not be extended and that the trend of extending the service of Government servants beyond the age of superannuation or seeking re-employments for them should be reversed. However, officers appointed on a contract basis, are not covered under these instructions.

(b) and (c). One officers holding the post of Secretary to the Government will retire on superannuation and the term of contract of another will expire before the end of the current Session of the Lok Sabha. These cases will be governed by the existing policy on the subject.

Implementation of Recommendations of National Police Commission by States

*585. **SHRI K. RAMAMURTHY :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any follow-up action has been taken to find out whether the Reports of the National Police Commission forwarded to the State Governments/Union Territory Administrations have been considered and acted upon by them; and

(b) if so, the principal recommendations of the Commission which have been implemented by the State Governments/Union Territories Administrations ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Yes, Sir.

(b) National Police Commission submitted 8 reports. The first report was

considered at a conference of Chief Ministers held at New Delhi in June, 1979 and a general consensus was reached on the implementation of the recommendations. Reports received from the State Governments/UT Administrations indicate that appropriate follow up action has been taken on the first report. The principal recommendations which have generally been implemented by most of the States relate to the following subjects :

- (i) Working conditions of policemen.
- (ii) Police Housing programmes.
- (iii) Status of the Constabulary, including Allowances.
- (iv) Inquiries into complaints against policemen.
- (v) Abolition of Orderly System.
- (vi) Machinery for redressal of grievances of policemen.

With regard to the remaining 7 reports of the Commission, the replies so far received from the State Governments, indicate that the Governments of Assam, Maharashtra and Orissa have taken appropriate action on most of the recommendations. The Government of Madhya Pradesh is also reported to have implemented a number of recommendations, however, that Government feels that a few recommendations having substantial financial implications, like provision of housing will be implemented by that State in a phased manner, keeping in view the constraint of resources. The Governments of Andhra Pradesh, Gujarat, Haryana, Karnataka, Nagaland, Punjab, Tamil Nadu, Uttar Pradesh and UTs of Andaman and Nicobar Islands, Delhi, Mizoram and Pondicherry have constituted committees/cells to go into the reports and give recommendations.

Self-Sufficiency in Producing Heavy Water

*586. **SHRI PRATAP BHANU SHARMA :** Will the PRIME MINISTER be pleased to state :

(a) whether India is expected to be self-sufficient in producing indigenous heavy water to meet the requirement of atomic power plants by 2000 AD;

(b) if so, the details thereof; and